ITEM NO.40 COURT NO.7 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1273/2025

[Arising out of impugned final judgment and order dated 14-11-2024 in SA No. 808/2024 passed by the High Court of Judicature at Allahabad]

STATE OF U.P. & ORS. Petitioner(s)

VERSUS

SATYA PAL PANWAR Respondent(s)

IA No. 10970/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 10971/2025 - EXEMPTION FROM FILING O.T.

Date : 19-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

For Respondent(s) :Mr. S. R. Singh, Sr. Adv.
Mr. Mangal Prasad, ADv.
Mr. Prithvi Yadav, Adv.
Ms. Radha Rajput, Adv.
Mr. Anurag Singh, Adv.
Mr. Prateek Yadav, Adv.
Mr. Anil Kumar Verma, AOR
Mr. Ayush Tomar, Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Anuj Rathee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.

Signature Not Verified
Digitally signed by KAPIL TANDON
Date: 2025.09.20 12:29:01 IST
Reason:

Order passed by the High Court of Judicature at Allahabad in a Contempt Application (Civil) No. 1428 of 2020 is brought to our

notice. The said order records that the order impugned has been complied with.

3. Mr. Adarsh Upadhyay, learned counsel for the petitioner-State submits that the decision in Special Appeal Defective No. 247 of 2020 titled as "*State of U.P. through Principal Secretary Irrigation and Water Resources & Ors vs. Umesh Chandra Misra & Ors.*" is pending consideration before the Division Bench of the High Court. This appeal is against the judgment and order passed by a learned Single Judge and the order impugned before us followed the said order. It is therefore submitted that this Special Leave Petition must await decision of the Division Bench in the case of State of U.P. (supra).

4. We are in agreement with the submission of Mr. Adarsh Upadhyay.

5. Prayer for interim relief is dismissed and the action taken will be subject to the outcome of the said appeal.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)